



2026:AHC-LKO:9913-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 791 of 2026

M/S Amar Deep Singh, Amar Brick Field Thru Proprietor
Amar Deep Singh

.....Petitioner(s)

Versus

Member Secy. U.P. Pollution Control Board Lucknow And
Anr.

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajey Singh
Counsel for Respondent(s)	:	Ashok Kumar Verma

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE AMITABH KUMAR RAI, J.**

Short counter affidavit filed by Shri Ashok Kumar Verma, Advocate on behalf of respondents today is taken on record.

Shri Ashok Kumar Verma, learned counsel for the respondents says that the report of the Environmental Engineer, which was uploaded on the portal consequent to the petitioner's application for grant of consent to operate contains incorrect facts regarding certain documents allegedly not being uploaded by the petitioner/applicant. Therefore, the impugned order has been withdrawn and the application shall now be considered afresh.

We have perused the order dated 07.02.2026, which is annexed with the short counter affidavit. Nothing remains to be adjudicated. The petition is **disposed of** in the aforesaid terms.

However, it is clarified that the requirement of Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981 shall be adhered in letter and spirit.

Let a fresh decision, as aforesaid, be taken at the earliest keeping in mind the statutory period prescribed taking the starting point to be the date of submission of the application by the petitioner.

February 9, 2026
Mahesh

(Amitabh Kumar Rai,J.) (Rajan Roy,J.)